

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1733  
ANSWERED ON:05.12.2005  
DISCONTINUE OF CONTRACT SYSTEM  
Mahato Shri Bir Sing;Prasad Shri Hari Kewal

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether contract system is still prevailing in various departments of the country even after assurance given by the Government to discontinue the same;
- (b) if so, the reasons therefor;
- (c) the reaction of the Government thereto; and
- (d) the corrective measures taken by the Government in this regard?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) to (c): The Contract Labour ( Regulation & Abolition) Act, 1970 has been enacted with a view to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances like the work being of perennial nature etc. It does not contemplate total abolition of contract labour system. Except where specifically prohibited in a particular job in an establishment, engagement of contract labour is permissible.

(d): Several notifications have been issued prohibiting employment of contract labour in various establishments including Government departments.